

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-504**  
Appeal No.-70/252/ND/2023

**IN THE MATTER OF:**

M/s Dahlgren Medicare Systems Pvt. Ltd.

**.....Applicant**

**Vs.**

ROC

**.....Respondent**

**SECTION**

U/s 252

**Order delivered on 10.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :  
For the Respondent :  
For the RoC : Mr. Aakash Sharma, Adv.

**ORDER**

Ld. Counsel on behalf of the Appellant is present. Proxy Counsel on behalf of RoC is present and their report is also now reflected on the e-portal. No one is present on behalf of the Income Tax Department at the time of hearing of the matter and no report has been filed by the Income Tax Department. Last opportunity is given to the Income Tax Department to appear and file their report. It is noted that on the last date of hearing, Ld. Counsel on behalf of Income Tax Department was present. List the matter on **04.09.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**